

M/s Deepan m302
A. Deo
R.N. Nam
B.S. Poojary
P. U. m302

(C)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK


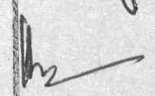
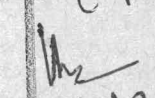
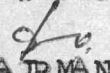
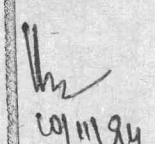


O.A./T.A./R.A.No. 732 1994

Mr. H. H. H. H.

Torbinrom Sathally Applicant (s)

Versus

Union of India & others Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
		REGISTERED  Registrar	D.P.O. of 10/5/94 25 filed.
1.	16.12.94	petitioner to show how the application is maintainable when he has not been served with any transfer order. Adjourned to 21.12.1994.	 10/11/94
2	21.12.94	Vice-Chairman As the application is filed only on pure apprehension, the petitioner's counsel proposed to withdraw it. Permitted and dismissed as withdrawn.	In this application the Applicant has challenged the order of transfer and further prayed for allow him to continue in the present place of posting.  10/11/94
		VICE-CHAIRMAN 	For orders  10/11/94  10.11.94  10/11/94